- (b) if so, when such a Departmental Committee was constituted, the nan es of the members of the Departmental Committee;
- (c) whether the Committee has submitted its report to the Government; if so, the nature of recommendations made; and
- (d) whether Government have examined the same and when it is proposed to issue notification or bring forward an amending Bill in the Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL): (a) Yes.

- (b) A Departmental Committee was set up on the 2nd May, 1970 with the following composition:
  - (1) Shri P. R. Nayak then Secretary Department of Works, Housing and \* U. D.—(Chairman)

#### Members

- (2) Shri K S. Pandalai, Joint Secretary and Legal Adviser, Manistry of Law, Department of Legal Affairs.
- (3) Shri G. K. Bhanot, Joint Secretary, Ministry of Finance, Department of Expenditure.
- (4) Shri S. C. Varma then Chief Secretary, Delhi Administration,
- (5) Shri B S Manchanda, then Commissioner Municipal Corporation of Delhi.
- (6) Shri S. C. Chhabra then President. New Delbi Municipal Committee.
- (7 Shri M. Bhattacharyya Deputys Secretary. Department of W. H. &. U. D. — (Member) Secretary
- (c) and (d) Yes, the Committee submitte, their Report to Government on the 21s t September, 1970 This report has been referred on the 12th October 1971 to the Menibers of the Consultative Committee of the Ministry of Works and Housing through the Department of Pailiamentary Affairs for

their commen's and suggestions which are still awaited. Oily on receipt of their comments necessary further action in accordance with the prescribed procedure could be taken

12 NOON

## CALLING ATTENTION TO A MATTER OF URGENT PUBLIC **IMPORTANCE**

REPORTED POSTPONEMENT OF ANNUAL EXAMINATIONS BY THE ALIGARH MUSIIM UNIVERSITY

श्री क्यामलाल यादव (उत्तर प्रदेश) : श्रीमन्, अलीगढ मुस्लिम विश्वविद्यालय द्वारा वार्षिक परीक्षाओं को जुलाई, 1972 की किसी तारीख तक स्थिगित कर देने के समाचार और उसके परिणामस्वरूप विद्यार्थियो को होने वाली कठिनाई की ओर शिक्षा तथा समाज कल्याण मत्री का ध्यान दिलाना चाहता ह।

THE MINISTER OF EDUCATION. SOCIAL WELFARE AND CULTURE (PROF. NURUL HASAN): Sir, according to the information furnished by the Aligaih Muslim University, the PUC, Pre-Medical and some other annual examinations for 1972 have already been conducted and comp leted. The High School examination is scheduled to be held from May 25, 1972. Some other examinations such as M. A /M Sc/M Com., B. Ed., B. Sc. (Engg). M. Sc. (Engg) and main and subsidiary subjects in B. A. (Hons)/B Sc (Hons.)/B. Com (Hons) etc. which were scheduled to be he'd early in May 1972 have now been postponed, A representation was made by the Students' Un on first in May and then these were postponed to begin from May 20. 1972.

Subsequently, the Students' Union unanimously passed a resolution that no Univeersity Examination be held till a favourab e University Bill was introduced in the Parliament. The Union represented that the students were not prepared to appear in any examinatio nunless and until the question relating to University Bill was finally settled.

On May 13 and 19, 1972, the agitation for the indefinite postponement of the 109

exeminations was continued About 1,000 students went to the houses of the Vice Chancellor and the Registrar Apprehending that some of the students might resort to other methods, such as picketing of the examination centres, and taking into consideration the disturbed atmosphere and the fluid situation, the Vice-Chancellor after consulting the Deans of Faculties. Heads of the Departments and Senior Teachers decided on May 19 1972, to postpone the examinations till July 5, 1972.

The University has assured that necessary steps will be taken to complete the postponed examinations within the shortest possible duration and to declare the results as quickly as possible thereafter.

Since the pre-Medical and the Pre-University examinations have already been completed, students desirous of eeking admission to M B B S, B Sc (Ergg) and B Sc (Hons) courses will not in any way be handicapped. The University proposes to hold tests for admission to Medicine and Engineering courses as scheduled

[MR. DEPUTY CHAIRMAN in the Chair]

श्री श्यामलाल यादव मान्यवर, जहा तक इस यूनीवर्सिटी के छात्रो का अनुणामन का प्रश्न है, मै समऋता हू माननीय जिक्षा मत्री जी इससे महमत होगे कि वह अत्यन्त प्रशसनीय रहा है श्रीर इसकी प्रशसा गजेन्द्रगडकर महोदय ने भी की है। मै उसकी तरफ वेवल आपका ध्यान दिलाना चाहता है और एक लाइन आपके सामने पढना चाहता ह

"On Jan 29 he has addressed at least fifteen convocations, but nowhere did be find such a large gathering of students sitting quietly and patiently during the distribution of medals which lasted an hour."

ऐसी स्थिति में मान्यवर, मै समझता है कि यह सम्भावना, यह आशका बित्कूल निम् ल है कि विद्यार्थियों की तरफ से वोई इस तरह की कार्यवाही होगी जिससे शाति भंग हो।

मुरुप्रशा जिनके कारण यह स्थिति पैदाहई, उमकी तरफ मैं मरकार का ध्यान दिलाना चाहता ह सम्भवत माननीय मत्नी जी को स्मरण होगा कि वे इस सम्बन्ध मे छात्रो के प्रतिनिधियो से कई बार मिल चके है। वे 8 मार्च को आप से मिल थे, फिर 23 मार्च को मिले और 23 मार्चको प्राइम मिनिस्टर केघर मे बहा के छात्रो ने प्रदर्शन शान्तिपूर्ण ढग से किया जिसमे 10 छात्र अनावश्यक ढंग से गिरफ्तार कर लिए गये। 25 अप्रैल की वहां के छात्रों ने पार्लिया-मेन्ट के मामने प्रदर्शन किया। जब भी वहा के छात शिक्षा मत्नी जी से मिले तो उन्होंने यह आश्वासन दिया कि इसी ससद के अधिवेशन मै अलीगढ युनीवर्मिटी के सम्बन्ध मे बिल पेण किया जायेगा।

यह रपध्ट आइवासन दिया । बावजूद इसके समद उटने का समय आ गया और कोई बिल पेश नहीं हुआ तो विद्यार्थियों में असतीय होता स्वाभाविक था। जो मूल प्रश्न है उस तरफ सरकार ने ध्यान नहीं दिया, जिस कारण से यह स्थिति पैदा हुई। सयोग से यहा पर कृषि मत्री जी उपस्थित है, उन्ही के निर्देशानुसार एक सब कमेटी बनाई गई थी 68 मे, जो बेग व मेटी कही जानी है. जिसमे इस देश के बड़े बड़े विद्वान, हाई कोर्ट के रिटायर्ड जजेज और तमाम शिक्षाविद और प्रोफेमर हमायु ककीर और सैपदीन जैसे विद्वान लोग थे, उन्होने रिक-मैड किया और जो बाते कही उसके पहले जो दसरी इन्क्वायरी कमेटी बनी थी प्रोफेसर जी० मी० चटर्जी की चेयरमैन जिप मे 61 मे उसने भी जो रिपोर्ट दी है, मै उन सब रिपोर्टी की तरफ सरकार का ध्यान न दिला कर केवल इतना ही वहना चाहता ह कि इन दोनो रिपोर्टी मे ग्रौर प्रधान मत्री के कहने पर सैंथदेन माहब की अध्यक्षता मे जो उपसमिति बनी उसने भी अलीगढ मुस्लिम यनीवसिटी के बिल के सम्बन्ध मे जो सूझाव दिया उसमे इस बात स्पष्ट निदेश दिया, मे उसे पढना चाहता ह---

# [श्री श्याम लाल यादव]

"The Committee has unan mously recomended that the residential character of the students should be maintained and hence there should no question of affiliation or grant or privilege to a University and colleges established by any outside agencies Certain amendments necessary to give effect to this recommendation and to maintain its nunority character..."

### Sir, I emphasize:

".. minority character should be carried out in respect of the sections concerned

श्री सैयदैन ने एक वर्ड इस्तेमाल क्या है। 'स्पेशल करेक्टर' जिसके लिए न केवल वहाँ के छात्र बल्कि देश के करोड़ो निवासी बहुत ही आकूल है, सशकित है ग्रीर उनकी आकाक्षा है कि इस सम्बन्ध मे सरकार की तरफ से स्पष्ट बात की जाय । जब इस यनीवसिटी की स्थापना हुई, सर सैयद ग्रहमद खा ने की, एम०ए०ओ० कालेज की स्थापना हुई और युनीवर्मिटी एक्ट बना तो उसकी भूमिका मे यह वात स्पष्ट रखी गई कि यह यनीविंगटी माइनारिटीज द्वारा स्थापित की गई थी और उनके हितो की सुरक्षा के लिए भ्रौर उनकी सस्कृति और सध्यता के विवास के लिए इसका निर्माण होगा। तो मै यह जानना चाहता ह कि सरकार इस स्थिति को वयो नहीं स्पष्ट करती। इस सम्बन्ध मे उसका दिमाग स्पष्ट नहीं है। मैने हाल ही मे सवाल पुछा था ओर माननीय मन्नी जी ने गोलमोल कह दिया कि जिल पेश किया जायगा गजेन्द्रगडकर कभीणन की सिफारिण के अनुस र लेकिन आज स्थिति यह साफ करनी चाहिए कि क्या आप बिल पेश करने को तैयार है, कोई मसौदा बन गया है शास्त्री भवन मे या उसकी तैयारी हो रही है जिससे विद्यार्थियों का जीवन बर्वाद न हो और वहा पर शिक्षा की प्रगति हो सके । जहां तक मै समझता हु, छात्रों की तरफ स कभी कोई व्यवधान नहीं रहा और नहीं

श्रशाति पैदा की गई। एक बात की ओर और मै आपका ध्यान दिलाना चाहता ह...

श्री उपसभापति : अब ग्राप बैठिये ।

श्री व्यामलाल यादव में खत्म कर रहा ह । इससे नोई दूसरी युनीवसिटी का सम्बन्ध नहीं जोड़ाजा सकता। आज देश में ऐसी यनीविमिटिया हे जो केवल एक मजहब के लिए नहीं बल्कि एक जाति के लिए चलाई जा रही है। वाराणसी की सस्कृत यनीवसिटी केवल ब्राह्मणों के लिए राज्य का करोड़ों रुपया खर्च करके इस देश में चलाई जाती है, जहाँ 50 ब्राह्मण टीचर है और 10-20 लडके है, शायद ही कोई दूसरी जाति का टीचर हो। जब ऐसी यनीवसिटी चलाई जा रही है तो इस देश के रहने बाले करोड़ो किसी धर्म विशेष के मानने वाल अपने विचारो और संस्कृति के अनुरूप शिक्षा को चलाना चाहते है ...

डा० भाई महाबीर (दिल्ली) वह केवल ब्राह्मणों के लिए है <sup>?</sup>

श्री स्यामलाल यादव : केवल ब्राह्मणो के लिए। मै आपको चेलेज करता ह। एक वाइस चॉमलर राजपूत नियुक्त हुआ, उसने एक माली राजपूत रख दिया तो यह ग्राक्षेप लगने लगे कि जानिवाद चलाया जा रहा है जबकि जातिवाद का पृतला राज्य सरकार के पैसे से बाराणसी मे चलाया जा रहा है सविधान की भावना के खिलाफ। दूसरी ओर मविधान में स्पष्ट तौर स कहा गया है कि माइनारिटीज को स्रपनी शिक्षा क विकास क लिए सरकार संरक्षण देगी।

PROF S NURUL HASAN Sir, it is quite true that the students of the Aligrah Muslim University have come and seen me on various occasions and I have told them what I have also told the House that I am very keen that the Bill for Aligarh Muslim University should be brought before the House as early as possible and passed I am still making efforts. As the House undoubtedly knows, a complex Bill requires extensive consultations and it also needs the time of the House which is already very hard-pressed.

I have held consultations with the University Grants Commission because, after all, apart from the points which have been raised by friend, there is a much nore my hon important point which is that the Bill should be drawn up on lines which the academic community considers to be suitable and desirable for the efficient functioning of the University All these consultations have been taking time Further, we have to hold consultations with various Ministries of this Government But on one point I can give a categor cal assurance to the hon Members and that is that the Government have accepted the recommendation of the Gajendragadkar Committee that the residential character of the Central University, apart from the University of Delhi which has special needs of its own, should be acceped and that in the proposed Bill which will come before the House, we will see that the power to affiliate institutions will be removed in accordance with the recommendation of the Gajendragadkar Committee I would also like to make it clear as far as th's House is concerned, that till now this power has never been exercised So it is not a question that some institutions which were in fact affiliated are going to be It was an enabling power, but it was not exercised The Government is, however, conscious of the fact that there has been some controversy in this regard also but the Gajendragadkar Committee recommendation being very very clear on the subject, I cannot go into its further The House will be able to see the details details when the Bill is before the House We hope that this power to affiliate under section 1'A of the present Aligarh Muslim University Bill is proposed to be deleted

So far as the question of the recommendations of various committees r garding the character of the University etc is concerned, in regard to the Gajendragadkar Committee it was discussed in both Houses of Parliament and the policy of the Government was made clear. Hon Members are welcome to look at the proceedings of the House and see the stand taken by the Government

The House will also recall that in 1970 a Bill was introduced in this House. That was introduced after taking into consideration the views expressed by various Committees and bod es from time to time but the

Government had declared that it was bringing in an interim measure because the Gajendragadkar Committee Report was not The Government had then promised to bring forward a consolidated Bill after that Report had been made available This created a certain amount of misunderstanding as to what was meant by an interim measure and, therefore, the Government did not proceed further with that When the Gajendragadkar Committee Report came to the Government, It was considered, the Report has been laid on the Table of both the Houses I have myself to the State Governments, the University Grants Commission has commended this Report to various Universities and it was on that basis that we had inforemed the hon Member, when he put that question that we wish to bring forward Aligarh Muslim University Bill more or less in accordance with the recommendations of the Gajendragadkar Committee.

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) : श्रीमन, माननीय मत्री जी ने जो यह बताया अाने वक्तव्य में कि परीक्षा स्थगित होने से परिक्षार्थियो की कोई हानि नहीं होगी क्योंकि श्रिमेडिकल टेस्ट..

श्री नवल किशोर (उत्तर प्रदेश) यह क्व यहा ?

श्री नागे अप प्रमाद शाही अभी कहा, क्यों कि प्रि-मेडिक्ल टेस्ट के परीक्षार्थी और प्रि-यूनीविसिटी टेस्ट के परीक्षार्थी जो है इन की परीक्षा समाप्त हो चुकी है। मंत्री जी का यह कथन इस लिए मही नहीं हे क्यों कि जो विद्यार्थी पोस्ट ग्रेजुयेट परीक्षा में बैठते है वह इस ख्याल में बैठते है वह इस ख्याल में बैठते है वह इस ख्याल में बैठते है कि उन को डिग्री प्राप्त होते ही वह कही न कही अपने काम में रुगेंगे और उन्हें रिमचं वकं में भी लगना पड़ता है। अगर उन्हें अपनी पढ़ाई आगे जारी रखनी है। ऐसे विद्यार्थियों को, अगर उनका नतीजा परीक्षाफल जून में न निकाला गया तो उन्हें रिसचं वकं ज्वायन करने में या कही अपना लक्ष्य प्राप्त करने में, अपने किसी धंधे में जाने में बड़ी किठनाई होती है। यह श्रीमन, वोई अकेली

[श्री नागेश्वर प्रमाद शाही] घटना नही है। मे इसी सदर्भ मे कहना चाहना हैं कि इन राष्टीय विश्वविद्यालयों के इस तरह के कदमो का असर राजकीय विश्वविद्यालयो पर भी पडने लगा है और मुझे ज्ञात हुआ है कि इस निर्णय का असर गोरखपूर विश्वविद्यालय पर भी पडा है और वहाँ के उपकूलपति महोदय ने भी ला की परीक्षा जुलाई के लिए स्थगित कर दी जो मई मे होने वाली थी। नो आज हालत यह है कि चाहे अलीगढ विश्वविद्यालय हो, चाहे काशी विश्वविद्यालय हो, दोनो जगह के विश्वविद्यालय इतने विगड गये है कि आम विद्यार्थियो के हित पर कोई ध्यान नही देता। चंद लोग पीछे से मैनोवरिंग करते रहते है और मैयह कहने का साहस करूंगा कि इन कदमो के पीछे बहुत हद तक इन विश्वविद्यालयों के अधिकारियो और प्राध्यापको का भी हाथ होता है। वह भी अपने अपने स्वार्थको ध्यान मे रखते हए इस तरह के आन्दोलन विद्यार्थियों से शुरू कराते है ऐसी दशा मे जब कि हमारे देश में इन राष्ट्रीय विश्वविद्यालयों का बडा राष्ट्रीय महत्व है और उन का प्रभाव पूरे देश पर पडता है, क्यों कि उनमे पूरे देश के विद्यार्थी पढते है। और इन दो विश्वविद्यालयों का विशेष कर प्रभाव पडता है। इन की बिगडी हुई व्यवस्था के बारे में कई बार ससद में चर्चा भी हो चुकी है, इन का मामला कई बार उठ चुका है और यह घटना भी कोई अकेली घटना नही है, बिनक उस सारी बिगडी हुई व्यवस्था के सदर्भ की ही एक बात है। मै जानना चाहुँगा मत्री महोदय से कि क्या वे इस बात को ध्यान में रखेंगे कि अलीगढ मुस्लिम विश्वविद्यालय विधेयक को वापस लिए साल भर के ऊपर हो गया और वह इस आश्वासन के साथ वापस लिया गया था कि बहुत ही शीघ्र दूसरा विधेयक प्रस्तुत

मंत्री महोदय क्या यह बताने की कृपा करेगे कि इन सारी चीजो को ठीक करने के लिए जिस विधेयक की वह चर्चा करते है वह कब तक आ

किया जायगा।

जायगा। और जो एक ग्रराष्ट्रीय तत्व इन दोनो विश्वविद्यालयों में छिंगा हुआ है, एक जगह हिन्दू नाम जुड़ा हुआ है तो दूसरी जगह मुस्लिम नाम जुड़ा हुआ है और आज की परिस्थिनि में जब कि हिन्दू ग्रीर मुस्लिम की भावना को समाध्त करना नितान्त आवश्यक हो गया है तब विश्वविद्यालयों के साथ इस तरह के शब्द जुड़े रहने से होटलों और घरों में भी हिन्दू होटल और मुस्लिम होटल की अत होती जा रही है, तो मरकार क्या इसकी भी व्यवस्था करेगी कि यह भावना न रहे।

श्री मानसिंह वर्मा (उत्तर प्रदेश): देश का नाम हिन्दुस्तान है इसको भी बदल दो।

श्री नागेश्वर प्रसाद शाही वर्मा जी, सस्कृति की बात है, नाम बदलने से कुछ नही होता है, हिन्दू-मुस्लिम भाव हटना चाहिए।

PROF S NURUL HASAN: The hon Member perhaps was unable to hear all that I was attempting to say and therefore there was amis understanding. All that I said was thatthose who are aspiring for admission to the MBBS, B Sc (Engg), B SC (Hons) coursee will not be seriously handicapped becaurs the pre-University and pre-Medical examinations have been held I had myself stated that the B. A B Sc (Hons). B. Com (Hons), MA., M Sc (Engg) etc., all these examinations have been postboned. I am personally feeling deeply concerned about this particular matter and when the delegation of the Students' Union met me this morning I also drew their attention to the fact that this was likely to cause very serious hardships to these young men and women who have to go in for jobs or who have been continuing their education as a result of sorious hardship being undergone by their parents.

श्री नवल किशोर जिम्मेदारी किसकी है।

प्रो० एस० नूरूलहसन: जिम्मेदारी साहब-जादो की है।

डा० जेड० ए० भ्रहमद (उत्तर प्रदेश) : जिम्मेदारी आपकी है। 117

श्री नवल किशोर मबी जी ठीक कहा आपने:

PROF S NURUL HASAN Sir, this decision of the Students' Union in my opinion was a very unfortunate decision and I hope and appeal to them that they should reconsider their decision. If they wish to express their opinion there is a great deal of scope to express their opinion in various ways but they should not have, in my personal opinion, taken such a decision which will cause a great deal of hardship to people. However Sir I am unable to understand how this particular decision of Algarh is going to affect the Gorakhpur university. That point I have found it a little difficult to understand

As regards the question of changing the name of the University either of Aligarh or of Banaras, there is no proposal before the Government to this effect

श्री बनारसीदास (उत्तर प्रदेश) श्रीमन्, मैं यह मालम करना चाहता हू कि विद्यार्थियों ने कहा है कि जब तक कि युनिवर्मिटी का विधेयक नहीं ग्रायेगा तब तक यह इम्तिहान में शरीक नहीं होंग और इम्तिहान जुलाई के लिए पोस्टपोन कर दिये गये हैं तो वया जुलाई से पहले यह बिठ भदन के सामने आयेगा।

दुसरी बात यह है कि खास तौर पर जो मतभेद है कि आया जो माइनारिटी कैरेक्टर वाफीचर है जिसको स्टडेटस चाहते है और जो गवनमेट की योजना है, जो कि गजेन्द्रगडकर कमिणन को रिपोर्ट के मताबिक है क्या दोनो के अन्दर कोई युनिटी हो गई है। दोनो के अन्दर रिकामिलिएशन हो गया है। क्या कोई एसा विधेयक अध्य प्रस्तृत कर रहे है जो वहत कुछ हद तक अलीगढ यूनिविसिटी के स्टूडेन्ट्र ओर उनके टीचर्स क ब्ह्यूपौडन्ट को भी स्रकमो-डेट करेगा और यदि ऐसा नहीं करेगा तो क्या पिर इस विधेयक को लेकर के ऐसी परिस्थितिया नही पैदा होगी जिसकी वजह से आप फिर से इस विधेयक को स्थगित करे ? तो फिर क्या आपनी बनियादी योजना है - कब पश करना चाहते है और क्या उसके मेन् फीचर्स है, आया वह उनके मेन् व्हय पौइन्ट को मीट करता है या नहीं ये सब बात है जिन पर मे चाहूगा, माननीय मत्नी रोशनी डाले।

PROF S NURUL HASAN Sir, I think I have already clarified all the points to which the hon Member has made a reference. I have said that I am making every effort to bring the Bill as early as possible I have also stated in the other House that the Government have no intention of changing the existing character of the University I have further stated in both the Houses that the Government have broadly accepted the recommendations of Gajendragadkar Committee and that they are making efforts to incorporate the broad features of the recommendations of the Gajendragadkar Committee in the Bill

डा० भाई महावीर : श्रीमन्, जो तत्व नवाब ग्रली यावर जग पर हुए हमले के बाद सरकार के इस फैमले को बदलवाना चाहते थे कि युनिवर्सिटी के अन्दर सुधार किया जाए और जिन बृगइयो की तरफ श्री अली यावर जग ने अपनी चिट्ठी मे ध्यान दिलाया था उन बुराइयो को दूर किया जाय, सन्कार के उस फैमले को मालूम होता है, उन सब तत्वा ने दवाव डालक्र बदलवा लिया है। मबी महोदय न यह जो कहा कि सरकार का कोई इरादा नही है यूनिवर्मिटी के वर्तमान कैरेक्टर को बदलने का इस सम्बन्ध मे मै यह स्पटीकरण चाहगा कि वर्तमान कैरेक्टर के मुताबिक, जो करैक्टर स्रान्दोलनकारी माइनारिटी कैरेक्टर क नाम से जानते हैं, क्या उसी को ग्राप वर्तमान कॅरेक्टर कह रहे ह और उसी को कायम रखने का वायदा कर रहे हैं ? अगर ऐसा है तो फिर आन्दोलनकारियों को जाकर मिठाइया बाटनी चाहिए और इम्तिहान के लिए बैठ जाना चाहिए । परन्त्, महोदय, यह स्पप्ट नहीं हुआ कि माइनारिटी कैरेक्टर की माग और गजेन्द्र-गडकर कमेटी ने जो रेजिडेन्शल कैरेक्टर बनाए रखने की बात मानी है ये दोनो कहाँ तक एक है और वहाँ तक उनके अन्दर फर्क आता है ? रेजिडेन्शल कैरेक्टर बनाए रखने की बात है तो मै समझता ह आज सरकार वहा के रेजिडेन्शल

# [श्री बनारसी दास]

करैक्टर को बनाए रखने के नाम पर अगर युनिवर्सिटी के आन्दोलनकारी छात्रों की बात को मानती है, तो अलीगढ के लोगो का नजरिया भी सामने रखना चाहिए। मेरे पास, महोदय, यह अलीगढ का लोकल पेपर है 'जनता युग' 21 मई का। इसने वहा की अलग अलग पार्टियो के प्रमुख लोगो से मिल करके ओपीनियन्स लिए है और उनमे ये व्यक्ति शामिल है - पूरनसिंह मालान (सोशलिस्ट पार्टी), श्यामलाल गौड (स्वतवपार्टी), मुरारीलाल सिघल (प्रेसीडेन्ट, बार एसोसिएशन), प्यारेलाल शर्मा (जन सध), महेन्द्रपाल सिह (फार्मर युनिवर्सिटी स्ट्डेन्ट), विद्याधर चतुर्वेदी (रूलिंग काग्रेम) और शम्भू सिह (कम्युनिस्ट पार्टी आफ इन्डिया)। इन सारे लोगो से मिलकर उन्होने जो ओपीनियन्स लिए है, उससे वे इस नतीजे पर पहुंचे है कि शहर का जो जागरूक जन-मत है वह युनिवर्सिटी के साथ वहा के कालेजेज को सम्बद्ध करवाना चाहता है। अब अगर सरकार ने यह फैसला किया है कि ये कालेज मबद्ध नहीं होगे, तो जहा तक मेरी समझ मे आता है, प्रेजेन्ट कैरक्टर या माइनारिटी कैरेक्टर बनाए रखने की बात तो पूरी हो गई। अब कौनसी बात बची है जिसको कायम करवाने के लिए यह आन्दोलन चल रहा है।

महोदय, दूसरी बात मै यह जानना चाहूंगा कि क्या मत्नी जी बताएगे - मेरे पास यह रिपोर्ट हैं 'ग्रमर जजाला' 21 मई की जिसमे श्री अरीफ मोहम्मद जो स्टूडेन्ट्स यूनियन के जनरल सेकेंटरी है, बड़ें अच्छे, बैल मैनडें, और मुझे भी मिल गये हैं, इस वास्ते उनका नाम मुझे याद आ गया...उनका एक स्टेटमेट हैं जिसमे विश्व विद्यालय छात्र यूनियन के महासचिव श्री आरिफ मुहम्मद खां ने कहा है कि यद्यपि यूनियन के अधिकाश पदाधिकारी और विश्व विद्यालय के छात्र परीक्षाये स्थितत कर के पक्ष मे नहीं थे, पर कट्टरपन्थी तत्वों ने इस पर जोर दियां' यानी मेजारिटी स्टूडेन्ट्स की यह नहीं चाहती

थी कि यूनिविमिटी की परीक्षाण न कराई ज'ये। इसमे पूर्व 2050 छात्रों न परसो दिये एक हस्ताक्षरित जापन मे उपकुलपति महोदय स माग की थी कि परीक्षाये किसी भी हालत मे स्थगित न की जाये यानी 2050 छात्रो ने दस्तखत करके एक मैंभोरेन्डम दिया कि उम्तहान पोस्टपोन नहीं होने चाहिए और परीक्षाए चलनी चाहिये। फिर भी ऐसा मालुम होता है कि सारे छात्र नहीं बल्कि उनमें एक ग्रुप ऐसा है जो इस आन्दो रुन को चला रहा है। तो क्या सरकार इस बात की जान करेगी कि इस आन्दोलन के पीछे कोई ऐसे तत्व तो नही है जो युनिवर्मिटी के हित को, जैसा कि मती महोदय ने कहा कि शैक्षणिक हित के लाभ के लिए काम करने के बजाय इसमें कूछ लोग राज-नीतिक लाभ उठाना चाहते है -- ट्राइ ट्रिश इन पोलिटिकली ट्रब्ल्ड वाटर्स, क्योंकि इस चीज से दो बात सामने आती है और वह यह है कि एक तो शहर मे 144 दफा लगी हुई है, लेकिन अखबारों से पता लगता है कि इस प्रकार के शहर मे जल्म निकल रहे है और वहा पर इसको रांकने के लिए सरवार के पास पी०ए०सी० की स्ट्रेनथ भी काफी है पर जलम के साथ जवान नही रहते है और जलूस चलता ही जाता है। इस तरह से जलूस नारे लगाते हुः चलता जाता है और कई कई बार तो श्रापत्तिजनक नारे लगाये जाते है। तो मै मली जी से यह जानना चाहता हूँ कि ग्राप क्या इस बारे मे जाच करवा रहे है और क्या आपने ऐसी जाच कराने की कोशिश की है कि किन लोगों के हाथों में इसकी लीडरशिप है।

महोदय, इसके साथ ही साथ एक रिपोर्ट यह है कि 20 तारीख को एक जलूस निकला था और शमसाद मार्केट जो युनिवर्सिटी एरिया के बाहर है वहाँ पर सभा हुई और उसमे यह नारे लगे कि जो भी युनिवर्सिटी के करैंक्टर को बदलेगा उसको कुचल दिया जायेगा। मै जानना चाहता हूं कि क्या इस तरह के एलीमैन्ट है जो इरिस्पासिबल बात करके वहां की शान्ति को भग करना चाहते है।

महोदय, जो जलसे हो रहे है उसमे मजिलसे मुक्कबरत, मुस्लिम लीग ग्रीर युनीविमिटी के कुछ प्रोफेसर भाग ले रहे है और मिलकर बहा पर स्पीच दे रहे है। क्या इस तरह की चीजो से युनिविसिटी के किसी मामले को शान्तिपूर्वक हल करने मे सदद मिल सकती है?

आखिरी चीज महोदय, मे यह जानना चाहता ह कि अया सरकार को यह माल्म है कि किसी रात को 2 बजे साइरन बजाया गया और इस तरह से यूनीवर्सिटी के हास्टल से लडको को इकट्ठा किया गया। जब सब लडके एक जगह इकटठा हो गये तो उन्होने बाटस चान्सलर को जगाया और यह माग पेश की कि एग्जामिनेशन को तब तक के लिए पोस्टनोन किया जाय जब तक समद से यूनीविसिटी के सम्बन्ध में बनने वाले कान्न की सूरत साफ नहीं हो जाती है। मैं यह चाहता हूं कि यह जो सारा तरीका है आन्दोलन का, उसके पीछ जा तत्व है, उनके बारे मे मत्री जी ने किसी तरह की कोई जाच कराई है ? जैसा कि आग्फि मुहम्मद खा ने कहा है कि यूनीविमटी का बहत बड़ा हिस्सा इस पक्ष में नहीं है कि इम्तहान को पोस्टपोन किया जाय, तो इन सारी चीजो को देखते हए, क्या सरकार इस सारे मामले को इस तहत मे जाकर सच्चाई जानने की कोशिश करेगी और जैसा मैने पहले कहा कि माइनारिटी करैक्टर और गजेन्द्र गडकर की सिफारिशे, इन दोनो चीजो मे कितना मेल है और कितना फर्क है।

PROF. S NURUL HASAN 'So far as the Gajendragadkar Committee Report is concerned, if the hon Member will turn his attention to the first chapter of the Report, he will observe that the Report does contian some broad observations regarding the Aligarh Muslim University. So far as the question of the details of this agitation is concerned, the information which has been given to me by the University is that the decision of the students union was unanimous that no university examination be held till a favourable University Bill was introduced in Parliament.

DR BHAI MAHAVIR No memorandum was submitted? You have no information?

PROF S NURUL HASAN: I have no information. This morning, when the office-bearers of the Students, Union came to see me, if I may recall, Mr. Arif Mohammad Khan was also there and he never expressed any divergent opinion in his conversation with me

DR BHAI MAHAVIR: Naturally.

SHRI BANARSI DAS: Will you get a report from the administration also?

PROF S NARUL HASAN: Since the hon Member has made a reference to an agitation in the city, I shall certainly call for a report as to what the situation in the city is because we do not want, whatever may be the views which are being expressed inside the University, that they should get mixed up with any type of tension between the city and the University

DR BHAI MAHAVIR: Sir, one major point which I asked, the hon Minister has not touched that in a satisfactory way He said that the Gajendragadkar Committee does in a broad way touch the Aligarh University. I agree We know what the Gajendragadkar Committee savs but we do not know what the people carrying on this agitation mean by the minority character And are you in a position to tell us whether the two can be reconciled or not because on the Gajendragadkar Committee's recommendation you promised to bring forward the Bill?

PROF. S. NURUL HASAN Sir, the students have not made their point as clear to me as according to the press report they have made it clear to the hon, Member

SHRIAK A. ABDUL SAMAD (Tamil Nadu) All this unhappy development has been due to the undue delay in introducing the Bill on the Aligarh Muslim University I fail to understand the lame excuse of the hon Minister According to him, a comprehensive Bill requires extensive consultation. How many years will it take to bring forward a comprehensive Bill ? Even to bring forward a Bill on the abolition of the privy

## [Shi A K A Abdul Samad]

purses it took only one week on the floor of our House But, unfortunately, for the last seven years, this great seat of learning is being managed without a proper constitution and is being managed by a group of people who have no regard for the basic values on which this institution was founded Sir, I am sorry to say there is corruption from the top to the bottom Even pucca houses are built inside the Campus w thout any permission from the proper autorities Even now, Sir, at this stage, the hon Minister is not specific in his reply when actually the Bill is going to be introduced whether in this session or in the next session the past so many years on the floor of this House, Minister after Minister have been giving promises Sir, during April, 1970, the then hon Education Minister Dr V K R V Rao, said on the floor of this House -

'I took the matter to the Cabinet and I have decided to introduce the Aligarh Muslim University Bill as early as possible. I will try to introduce this Bill during this session or otherwise it will be introduced definitely in the next session."

Unfortunately, Dr Rao disappeared And then can e our very illustrious Education Minister Shri Siddhartha Shankar Ray He was very voc ferous in his assurance He said during the month of July last years —

"With regard to the Aligarh Muslim University, while there has been some delay in the matter, this has been entirely due to our efforts to have a consensus in the matter Meanwhile, the Gajendragedkar Committee has submitted its report on the governance of the universities, which has been considered by the Univesities Grants Conmission The recommer dations of the Committee are under exemination by the Ministry and long time legislative propsals will be formulated in the light of this report and a comprehensive Bill on Aligarh Muslim Universi y would be introduced at the earliest "

One year has passed Our illustrious

Education Minister, Shri Siddhartha Shanker Ray, has also left

Again, Sir, I want to know from the hon Minister whether not only the residential character but also the minority character will be retailed while introdusing the Bill, while formulating this so called comrehensive Bill, because that is most important All these controversies arose because of that In this connection I want to remind the hon'ble Education Minister whether he will take into consideration the pledge given by the ruling party in their poll manifesto issued during the election, 1971. They said—

"The Congress will strive to ensure the democratic functioning and protect the autonomous character of educational institutions including those at the instance and for the benefit of the numerates"

I want a categorical reply whether this p'edge will be fulfilled by the present Education Minister

Further, I want to reiterate that the Aligarh Muslim University is an endearing monument of the culture of the Muslims of the country, raised created and founded by the labour and great sacrifice of the Muslim community, and cherished by it as a trust and bequeathal to the future generations. What we want is that its minority and residential character should be retained and protected. I what a categorical reply from the Minister,

PROF S NURUL HASAN I would first of all like to make one appeal to the House through you, Sir I think, Sir, that it is not in the best interest of the country and all its educational institutions that serious charges are levelled against our educational institutions without so much as a p evious notice being given to the minister concerned to ascertain the facts so that he is in a position to defend the Universities

श्री नवल किशोर उसके बारे मे आप खब जानते है। आप को नोटिस की क्या जरूरत

हे ।

PROF. S. NURUL HASAN: I would like to say that as far as my information goes there has been no case of corruption which has come to light of the type to which the hon'ble Member has made a reference. I would also like to make one important submission before the House. Even though after the unfortunate events of 1965 the University continues to have a nominated Executive Council and a nominated Court the life of the University has been continuing undisturbed and there has been no interference on the part of the Government.

Sir, in a University what are the basic and fundamental matters on which decisions are needed. The syllabus, the examination. the number of posts to be created, the qualifications for the posts, the appointment of experts for appointment to various posts. extra-curricular activities, residential life, the conduct of examinations, research, approval of research projects, non-degree and post-degree research, all these matters, Sir, are within the purview of the Academic Council, and there has been no interference whatsoever with the comosition of the Academic Council. The only changes that were made in the composition of the Academic Council were made at the request of that Council itself which proposed an statute, and those amendment to the amendments were accepted.

SHRI SYED AHMAD (Madhya Pradesh): Does it mean that the Bill is not necessary. With all that has been going on in the University, the Minister thinks that the Bill is not necessary. He is talking through, his hat. There are charges of corruption, not only of corruption but of nepotism. Everybody is tired of it.

PROF. S.NURUL HASAN: So far as the hon'ble Member is concerned nobody should really mind what he says. He is too good a gentleman to be taken seriously when he gets angry.

DR. BHAI MAHAVIR: It is a very fine compliment.

SHRI NAWAL KISHORE: It is the biggest compliment to a Member.

PROF. S. NURUL HASAN: I intended it to be a compliment. It is a deliberate compliment because I hold the hon. Member in such esteem and affection.

Sir, I have already replied to the question about when the Bill would come. So far as the characte: of the university is concerned, I have explained that matter also. Now everyone wishes to use the adjective which suits him best. I am personally using the word that whatever be its present character, there is no intention to bring about a change in the existing character.

SHRI SYED AHMAD: Sir. I want to put a question.

MR. DEPUTY CHAIRMAN: Dr. Ahmad.

DR. Z. A. AHMAD: Sir, the hon. Minister has put himself and his department into a mess.

DR. BHAI MAHAVIR: He or his predeces sors?

DR. Z. A. AHMAD: His department, not the hon. Minister; his department headed by the hon. Minister, is putting itse'f into a mess. I tell you, they will not be ab'e to get out of this easily. First of all, this Bill is not going to come in this session. The examinations have been postponed till July. Our next session will be held after July. And the same threat will contiune in July. The students will say, "No, we are not going to sit for the examination". Then you will postpone the examinations further. Then after introducing in August or September. perhaps you will be ab'e to hold the examinations. By that time there will be some bg thouble; demonstration, procession. lathi charge, all those will take place. Some communal complications will also develop at that time from communal elements among the Muslims and communal elements among the citizens of Aligarh. I warn you that because of this delay in introducing this Bill, you will be handing over the whole situation to the disruptive communal elements of both the communities who will fish in troubled waters. I, for the life of me, do not understand why this Bill is being delayed. I cannot understand.

SHRI BHUPESH GUPTA (West Bangal): Some officers are coming in the way.

DR Z. A AHMAD: Five years, six vears, seven years. Are we chi'dern that we should believe the hon. Minister that it is a very complicated Bill consultations have to be made, etc., and secondly the House is too preoccupied with all sorts of matters to take up this Bill? Bring this Bill. The House will find its own time The House will carve out time for this Bill this department and I think it is responsible for inefficiency for insensitiveness to the developments, for lack of fores ght, and that is why you are delaying the whole You will create a first-rate complicated situation not only in Aligarh but in the country as a whole What happens in the university and the town, due to these demonstrations, etc., will have its repo eussions outside Then you will bring in the Home Ministry and you will quiertly get out of this saying, "It is no longer my concern; it is the Home Ministry's concern and the Home Ministry will take charge of it " That is what you are heading for Therefore, I tell you, make up your mind. Still there is time. There are five or six days left. Bring the Bill in these five or six days (Interruption) I demand that in these six days, this Bill must come before this House and the other House There is enough time You can move quickly in the matter because the whole thing is coming to the boiling point. Therefor, you must go and tap the proper door If it has gone to the Prime Minister, go to the Prime Minister and tell her that this is the situation—perhaps she is not aware of what is going on in Aligarh and tell her that the okay should be given quickly If there are procedural hurdles anywhere, go and remove those hurdles But please do not hand over the situation to the disruptive elements There are good elements among the students in the Aligarh University, there are sensible students. sens ble elements They also want that the Bill should be brought because their hands are weak; the communal elements, the rabid elements, take advantage of the whole situation and the sensible elements, the progressive-minded elements when the whole storm is cleated, cannot say anything Therefore please realise that it is not only the question of the Aligarh University; there are certain by-products, dangerous by products, and you should face them Therefore, my request to you is, do not give us vague promises, "being considered, "as soon as possible", "at the earliest possible moment", and so on. You are playing with us. I think I express the opinion of the House generally on this side and that side when I demand that the Education Minister must bring the Bill before this House within this period, that is, before the end of this session.

PROF S NURUL HASAN: Since no clarification has been asked from me, I am most greatful to the honourable Member for his wise advice to which I will give most respectful consideration.

SHRI BHUPESH GUPTA We are not Advice was quite clear. this Session ends, the Bill should be brought. That was the advice Surely you will keep it in mind We will keep it in mind. Dr. Ahmad will always keep it in mind. what about the Bill? That is the main I am surprised that the Education Ministry should also be so inefficient I find many Ministries are inefficient. Education Ministry is one which has got a back seat in the Government Added to it inefficiency? Then what does it look like? It become a Please tell the Prime Minister-we ioke. shall take a procession to the Prime Minister-and impress upon her that the Bill should be brought. I regret, if we had a lawyer as Education Minister, I can understand Being himself an eminent educationist and also connected with the University I think he should understand the problem better than any other person and he should expedite the matter quicker than any other person. And now I find Prof. Nural Hasan is ceasing to be a professor and an academician and is becoming one of the ministerial cogs in the bureaucratic machine I will have it in mind. But this is not the You act as an educationist with out of the Government if courage, or get you cannot do that thing

SHRI TRILOKI SINGH (Uttar Pradesh) My regret is that the position remains where it was when this discussion started, namely, the cause for the postponement of the Aligarh University examinations to July next remains as it is. The matter of bringing forward an amending

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Bill relaing to the Aligarh Muslim Univer sity Act is before the House and before the Government for a very long time very much if there is any difference of opinion between the Government and the people of this country insofar as the acadeinic problems are concerned The difforence, if any, relates, broadly speaking, to three points one, there is the residential character of the University. And it is good that the Government has found it possible to accept the recommendations of the Gajendragadkar Committee The second is about the democratic character of the As everybody knows for the University past seven years nominated bodies have been And it does not do any credit functioning to the Government to say that the nominated bodies have been functioning very satisfactorily perhaps they have been doing better work than the elected bodies before them, which means there is a danger of these nominated bodies continuing to function in the University I would submit that the Government of India should come forward with a categorial declaration that the democratic character of the Aligarh Mus im University would be restored very soon. The third point is about the minority character. It seems that there is a difference of opin on between the hon Members in the Opposition and the non-official section of this House and we have not been able to impress upon the hon Minister for Education what the minority character It means nothing more, nothing less than fully attracting the attention of the provisions of article 30 of the Constitution I know that there are practical difficulties in the way of the Government If this demand for minority character as envisaged in article 30 were to be fully conceded, then this University will cease to be a Centrally governed university and it will be put on the grant-in aid list I doubt very much whether for the minority like the Muslim minority can ever raise Rs 2 crores or Rs 3 crores a year to run a University of that size The difficulty is that the Muslim minority wants substant al right b cause of the difficulties created by the judgment of the Supreme Court. Government is not prepared to give even national right My submission is this Let this controversy of substantial right of m nori y character or notional right of minority character may continue for some time, but in the meantime immediate steps should be taken to restore the democratic character of the University and also the residential character of the University by deletion of Section 12A of the University Act which enables it to affiliate colleges which are not run by itself

I would further say that the examinations have been postponed to July 1972 quite realise the difficulty of the Minister because it may not be possible for the Minister to bring a Bill during this session in the next few days that are left for us But they can very well come to a decision to publish the Bill in the Gazette and thus make it a public document and say that government propose to bring forward a Bill in that form I think, if something like that were to be done, it will allay the feelings in the minds of the students and go a long way to remove this controversy and pave the way for the holding of the examinations as scheduled in July next

PROF S NURUL HASAN: What I would like to do is, if it is at all possible for me, to introduce the Bill in the House rather than pub ish it in the newspaper

SHRI M RUTHNASWAMY (Tamil Nadu) Apart from the advice given by Shri Ahmad, may I ask what exactly is the wording of the resolution of the students? Do they want postponement of the examination till the Bill is introduced or till the Bill is passed? Moreover, may I ask whether there has been any attempt either by the Minister of Education or by the University authorities to enter into any argument with the students as to why they should postpone the examinations till the Bill is introduced? There seems to be no rational connection between the two can understand the students wanting to postpone the examination on account of the oppressive heat that is prevailing in the Northern India But what is the rational connection between the postponement of examination and introduction of the Bill? That is why I ask for the exact wording of the Resolution Secondly, has the Minister or the University authority entered into a dialogue with the students and tried to persuade them to state their objection to the holding of the examinations because I am sure even students in a rampage listen [Shri M. Ruthnaswamy]

to rational arguments? Has there been any attempt in this direction?

PROF. S. NURUL HASAN · I do not have the text of the Resolution because it was not sent to me by the University But the wording as summarised by the University was as follows ·—

The Students' Union unanimously passed a Resolution that no University examinations be held till a favourable University Bill is introduced in the Houses of Parliament.

1 P. M.

The words used here are "till a favourable Bill is introduced."

SHRI NAVAL KISHORE: What does it mean?

SHRI BHUPESH GUPTA: Who will say that an unfavourable Bill should be introduced?

PROF. NARUL HASAN: Sir, the Students' Union represented that the students were not prepared to appear in any examination unless and until the question relating to the University was finally settled. This is the information which has been communicated to me. As the hon Members would realise, the detailed report has not yet come to me. This is the emergency report which the University has sent.

SHRI BHUPESH GUPTA: You have read out from the emergency report. You say you do not have the detailed report. Is it not possible for you to send some of your people? I understand your Secretaries are going all over the world. Some of them can be sent to Aligarh Mr. Kripal Singh was there in the Education Ministry and you know very well and, Sir, he spent some six months in Paris So, If you think you cannot and abroad do it, tell us. Tell us and we shall get it You are reading out from the emergency report Please do not practise bureaucratic methods for goodness' sake. Prof. Hasan, you have reputation for adhering to rules, but they do not have

MR DEPUTY CHAIRMAN: Let him complete the answer.

PROF S. NURUL HASAN: Sir, the matter was discussed at a meeting of the Deans and the representatives of the students. I am told that efforts were made at the meeting of the Deans and the Proctor and the representatives of the students. This point was raised with them and an attempt was made to convince them that there was no rational connection between the introduction of the Bill and the holding of examinations. In fact, Sir, this is precisely what I myself attempted to do this morning when a delegation of the University Students' Union came to see me and I tred my best to persuade them to have the examinations held as early as possible, because it would not be in the interest of the student community itself if the examinations were to be postponed.

#### PAPERS LAID ON THE TABLE

Annual Reports and Accounts (1969-70 and 1970-71) of the Shipping Corporation of India Limited and related papers

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI OM MEHTA): SII, I beg to lay on the Table a copy (in English and Hindi) each of the following papers, under sub-section (1) of section 619A of the Companies Act 1956.

- I. (1) Twentieth Annual Report and Accounts of the Shipping Corporation of India Limited, for the year 1969-70, together with the Auditors' Report on the Accounts and the comments of the Compiroller and Auditor General of India thereon
- (11) Review by Government on the working of the Company.

[Placed in Library. For (i) and (ii) see No. LT-3010/72].

II. (1) Twenty-first Aunual Report and Accounts of the Shipping Corporation of India Limited, for the year 1970-